

## N O T I C E

-----

### IN THE HIGH COURT OF ORISSA: CUTTACK.

The National Lok Adalat is scheduled to be held in the High Court Premises on Sunday the **22<sup>nd</sup> day of April, 2018** under the aegis of National Legal Services Authority, New Delhi, in association with the Odisha State Legal Services Authority and the High Court Legal Services Committee. The following matters will be taken up for disposal in the aforesaid National Lok Adalat.

- (i) Criminal Compoundable Cases
- (ii) Criminal Revision U/s 138 N.I. Act
- (iii) Bank Matters (Relating to SARFAESI Act.)
- (iv) MACA & FAO (Relating to Motor Accident Claim Appeals)
- (v) Land Acquisition Matters
  
- (vi) Matrimonial Matters
- (vii) Electricity Matters relating to disconnection of power supply and excess billing.
- (viii) Service Matters relating to pay, allowances and retiral benefits.
- (ix) Labour disputes Cases
- (x) Revenue Case
- (xi) Other Civil Case (rent, easementary rights etc. )

The learned counsel desirous of getting their matters settled before the aforesaid Lok Adalat, may submit mention memos before the Secretary, High Court Legal Services Committee, on all working days in his office Chamber between **10.00 A.M. TO 5.00 P.M. latest by 07.04.2018**. Concerned judicial Sections of the Court are also requested to send the records to the office of Lok Adalat (H.C.L.S.Committee) as per Memo/list received at their end latest by **11.04.2018**.

Dated. 28.03.2018

**Orissa High Court Cuttack.**

  
**Secretary**

**H.C.L.S.Committee**